## CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

#### ORDER SHEET

#### ORDERS OF THE TRIBUNAL

27.5.2008

CP 13/2008 (OA 155/2007)

Mr.P.N.Jatti, counsel for applicant. Mr.Kunal Rawat, counsel for respondents.

Heard learned counsel for the parties. CP stands dismissed by a separate order.

MEMBER (A)

(M.L.CHAUHAN) MEMBER (J)

vk

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

Jaipur, the 27th day of May, 2008

### CONTEMPT PETITION NO.13/2008

#### IN

#### ORIGINAL APPLICATION NO.155/2007

#### CORAM:

HON'BLE MR.M.L.CHAUHAN, JUDICIAL MEMBER HON'BLE MR.J.P.SHUKLA, ADMINISITRATIVE MEMBER

Radha Mohan, EDMC Cleaner at MMS Garriage, Jaipur Central Post Office, Jaipur.

... Applicant

(By Advocate : Shri P.N.Jatti)

#### Versus

- 1. Shri D.M.G.Khan,
  Secretary to the Govt.,
  Department of Posts,
  Dak Bhawan, Sansad Marg,
  New Delhi.
- 2. Shri S.Goriyar,
   Chief Post Master General,
   Rajasthan Circle,
   Jaipur.
- 3. Shri D.K.Mudgal, Sr.Supdt. of Post Offices, Jaipur City Division, Jaipur.

... Respondents

(By Advocate : Shri Kunal Rawat)

## ORDER (ORAL)

PER HON'BLE MR.M.L.CHAUHAN

W.

This Contempt Petition was filed by the applicant for the alleged violation of the order dated 12.9.2007, passed in OA 155/2007, whereby this Tribunal had directed the respondents to decide the representation of the applicant (Ann.A/3 in the OA) by passing a reasoned and speaking order within a period of six weeks from the date of receipt of a copy of the order. Since direction of this Tribunal was not complied with, the applicant filed this Contempt Petition.

- 2. Notice of this Contempt Petition was given to the respondents, who have filed their reply. reply the respondents have stated that representation of the applicant has been decided vide order dated 17.4.2008. Copy of the said order dated 17.4.2008 is annexed with the reply to CP as Ann.R/1.
- In view of what has been stated above, we are of the view that the present Contempt Petition does not survive now. Accordingly, the Contempt Petition is dismissed and the notices issued are hereby discharged.

MEMBER (A)

MEMBER (J)

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